

(b) As per the information collected from the Board for Industrial and Financial Reconstruction, the State-wise details of sick Electric Arc Furnace Units during the last five years were as under :

| State | 1990 | 1991 | 1992 | 1993 | *1994 | Total |
|------------------|----------|----------|----------|----------|----------|-----------|
| Andhra Pradesh | - | - | 1 | 1 | - | 2 |
| Gujarat | 1 | - | 1 | - | 1 | 3 |
| Haryana | 1 | 1 | - | - | - | 2 |
| Himachal Pradesh | - | - | - | 1 | - | 1 |
| Madhya Pradesh | 1 | 1 | - | - | - | 2 |
| Maharashtra | - | 3 | - | 1 | 1 | 5 |
| Orissa | 1 | - | - | - | - | 1 |
| Tamil Nadu | - | - | - | - | 1 | 1 |
| Uttar Pradesh | - | - | - | 1 | 1 | 2 |
| West Bengal | 3 | - | 1 | - | - | 4 |
| Total | 7 | 5 | 3 | 4 | 4 | 23 |

*As on 8.11.94

(c) Nee financial assistance has been provided by the Union Government to any Steel Plants in the tribal region of Gujarat during the last five years.

[English]

Accelerated Urban Water Supply Programme in Kerala

5. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether any scheme under the Accelerated Urban Water Supply Programme have been launched to provide safe drinking water to towns in Kerala particularly in Malabar area in North Kerala in view of the low rainfall reported this year; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K.

THUNGON) : (a) and (b). A Water Supply Scheme for Panniyannur Town in Kannur District is being implemented under the Accelerated Urban Water Supply Programme. The scheme has been cleared from technical angle by the Central Public Health and Environmental Engineering Organisation (CPHEEO) at an estimated cost of Rs. 233.72 lakhs. Central assistance of Rs. 28.21 lakhs was released during 1993-94 and Rs. 37.62 lakhs during 1994-95.

Deep Sea Fishing

6. SHRI RAM KAPSE : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether there is any proposal for setting up of a separate financial institution to meet working capital requirements of deep-sea fishing and other food processing industries including financial support for export of agro-products;

(b) whether the Planning Commission or any other Ministry has considered the proposal; and

(c) if so, the decision likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUNGOGOI):
(a) No, Sir.

(b) and (c). Does not arise.

Encroachment on CPWD Land

7. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the reply given to Unstarred Question No. 7793 on 5th May, 1993 and state :

(a) the reasons for not taking timely action by the CPWD authorities to check the illegal construction of jhuggies on government land;

(b) whether Government have fixed responsibility on officers for not taking timely action;

(c) if so, the details thereof; and

(d) by when unauthorised encroachments/constructions are likely to be removed from the CPWD land?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) Over a period of years, mostly prior to 1987, encroachments like construction of jhuggies had taken place

in open spaces around Government residential colonies, as these spaces had not been fenced and had been without any watch and ward arrangements. The CPWD have informed that such cases of encroachment on their lands have been reported to the police or other concerned authorities for removal.

(b) No, Sir.

(c) Does not arise.

(d) It is not possible to indicate any time frame for removal of encroachments from CPWD lands.

Mega City Scheme

8. DR. K.D. JESWANI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether his attention has been drawn to the news-item captioned "Mega City Scheme finally takes off" appearing in "The Hindustan Times" dated July, 11, 1995;

(b) if so, the reasons for not including Delhi in the Mega city plan whereas smaller cities like Bangalore and Hyderabad have been included in this scheme;

(c) whether the Government propose to reconsider the matter and include Delhi in this scheme; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) Yes, Sir.

(b) The reasons for not including Delhi under the Central Sponsored Scheme of Infrastructural Development in Mega Cities are that Delhi is the national capital and also the capital of the Union Territory of Delhi which has a Legislature and funds to Delhi are available both from the Central Government and under the Annual Plan of the National Capital Territory;

(c) and (d). The Government has no proposal to reconsider the matter regarding inclusion of Delhi under the Mega City Scheme.

Agreement with some Latin American Countries

9. SHRI SHRAVAN KUMAR PATEL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any agreements and MOUs were reached with a number of Latin American countries including Trinidad and Tobago, recently;

(b) if so, the salient features thereof, country-wise; and

(c) the prospects of strengthening diplomatic, cultural and economic ties with these countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMANKHURSHID) : (a) Yes, Sir. Though no Agreement/MOUs were reached with Trinidad & Tobago, the following Memoranda of Understanding were entered into between India and some Latin American countries recently :

(i) Memorandum of Understanding between the Government of India and the Government of the Republic of Honduras for establishing diplomatic relations, signed at New York on 28th September, 1994.

(ii) Memorandum of Understanding between the Republic of India and the Republic of Colombia for top-level annual bilateral consultations, signed on 21st April 1995, at New Delhi.

(iii) Memorandum of Understanding between the Republic of India and the Republic of Chile for top-level annual bilateral consultations, signed on 2nd June 95, at Santiago.

(b) The Memorandum of Understanding between India and Honduras envisages establishment of diplomatic relations at the level of non-resident Ambassadors and seeks to contribute significantly towards the promotion of commerce, economy, culture and other fields between the two countries.

The Memoranda of Understanding between India and Colombia and India and Chile envisage holding of bilateral consultations between the Foreign Offices of India and these countries. Delegations to the consultation meetings are to be headed by the respective Ministers of External Affairs' Relations.

(c) The prospects of strengthening India's diplomatic, cultural and economic ties with these countries have brightened considerably and gained momentum due to the signing of these Memoranda of Understanding.

[Translation]

Iron Ore in Raoghat

10. SHRI SUSHIL CHANDRA VARMA : Will the Minister of STEEL be pleased to state :